IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)

WEDNESDAY, THE THIRTIETH DAY OF APRIL
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION NO: 7992 OF 2025

Between:

M/s.Venkatramaiah Ravulapalli, MLA AND MP Colony, Plot No.79, Road No.10 C, Jubliee Hills, Hyderabad 500 033. represented by its Proprietor, Sri R.Venkatramaiah

...PETITIONER

AND

1. Superintendent of Central Tax, Jubliee Hills - 2 Range, Banjara Hills Division, Hyderabad - GST Commissionerate, GST Bhavan, Basheerbagh, Hyderabad.
2. Superintendent of Central Tax (Anti Evasion), Hyderabad - GST Commissionerate, GST Bhavan, Basheerbagh, Hyderabad.
3. Joint Commissioner of Central Tax, O/o Principal Commissioner of Central Tax, Hyderabad - GST Commissionerate, GST Bhavan, Basheerbagh, Hyderabad.
4. Additional Commissioner of Central Tax, Hyderabad - GST Commissionerate, GST Bhavan, Basheerbagh, Hyderabad.
5. Engineering Projects Limited(India) Ltd, A Government of India Enterprises, Plot No.50, Phase-III, Kamalapuri Colony, Opp Union Bank of India, Hyderabad 500 073.
6. The State of Telangana, represented by its Principal Secretary, Irrigation Department, Telangana Secretariat, Tank Bund Road, Hyderabad.
7. Union of India, Represented by its Finance Secretary, Department of Revenue, Ministry of Finance, North Block, New Delhi - 110 001.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ or Order or direction particularly one in the nature of Writ of Mandamus setting aside the impugned Order-in-Original passed by the third

respondent herein vide Order-in-Original No.203/GST/2024-25-Adjn(JC)-HYD-GST dated 12.12.2024, vide O.R.No.71/2024-25/Adjn/ADC/JC-HYD-GST, vide DIN No.20241256YN0000276023, in levying and collecting tax amounting to Rs. Rs.4,07,47,829/-(CGST Rs.2,03,73,914.50/- plus SGST Rs.2,03,73,914.50/-), penalty of Rs.4,07,47,829/-(CGST Rs.2,03,73,914.50/- plus SGST Rs.2,03,73,914.50/-), penalty of Rs.50,000/- (CGST Rs.25,000/- plus SGST Rs.25,000/-) under Section 125 of the CGST Act, with interest thus totaling to Rs.8,15,45,658/- for the tax period 2017-18 to 2021- 22, without inclusion and receipt of applicable GST component from the works concluded by the petitioner with the fifth respondent herein viz-a-viz, fifth respondent and the concerned Government Departments namely sixth respondent herein. as illegal, arbitrary, without authority of law and without jurisdiction.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to pending disposal of the Writ Petition grant stay of all further proceedings arising in pursuance of impugned Order-in-Original passed by the third respondent herein vide Order-in-Original No.203/GST/2024-25-Adjn(JC)-HYD-GST dated 12.12.2024, vide O.R.No.71/2024-25/Adjn/ADC/JC-HYD-GST, vide DIN No.20241256YN0000276023, for the tax period 2017-18 to 2021-22.

Counsel for the Petitioner : SRI S.SURI BABU
Counsel for the Respondents No.1to4 : SRI DOMINIC FERNANDES, (Senior Standing Counsel for CBIC)
.
Counsel for the Respondents No.5 : --
Counsel for the Respondent No.6 : GP FOR IRRIGATION
Counsel for the Respondent No.7 : SRI GADI PRAVEEN KUMAR, DY.SOL.GENERAL
.

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION No.7992 of 2025

ORDER: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri S.Suri Babu, learned counsel for the petitioner and Sri Dominic Fernandes, learned Senior Standing Counsel for CBIC, for respondents.

2. Learned counsel for the parties, during the course of hearing, fairly submit that this writ petition is squarely covered by the order passed by this Court in WP.No.21072 of 2024, dated 22.04.2025. The petition may be disposed of in terms of the said order.

3. In view of the aforesaid, the impugned order is set aside. Liberty as given in WP.No.21072 of 2024, dated 22.04.2025 to the Revenue shall be applicable in the same manner in the present case as well.

4. Accordingly, the Writ Petition is **disposed of**. No costs.

Miscellaneous petitions pending, if any, shall stand closed.

SD/- A.H.S. GOWRI SHANKAR
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Superintendent of Central Tax, Jubliee Hills - 2 Range, Banjara Hills Division, Hyderabad - GST Commissionerate, GST Bhavan, Basheerbagh, Hyderabad.
2. The Superintendent of Central Tax (Anti Evasion), Hyderabad - GST Commissionerate, GST Bhavan, Basheerbagh, Hyderabad.
3. The Joint Commissioner of Central Tax, O/o Principal Commissioner of Central Tax, Hyderabad - GST Commissionerate, GST Bhavan, Basheerbagh, Hyderabad.

4. The Additional Commissioner of Central Tax, Hyderabad - GST Commissionerate, GST Bhavan, Basheerbagh, Hyderabad.

5. The Engineering Projects Limited(India) Ltd, A Government of India Enterprises, Plot No.50, Phase-III, Kamalapuri Colony, Opp Union Bank of India, Hyderabad 500 073.

6. The Principal Secretary, Irrigation Department, Telangana Secretariat, Tank Bund Road, State of Telangana, Hyderabad.

7. The Finance Secretary, Department of Revenue, Ministry of Finance, North Block, Union of India, New Delhi - 110 001.

8. One CC to SRI S.SURI BABU, Advocate. [OPUC]

9. One CC to SRI DOMINIC FERNANDES, Senior Standing Counsel for CBIC. [OPUC]

10. One CC to SRI GADI PRAVEEN KUMAR, (Deputy Solicitor General of India), High Court for the State of Telangana at Hyderabad. [OPUC]

11. Two CCs to GP FOR IRRIGATION, High Court for the State of Telangana at Hyderabad. [OUT]

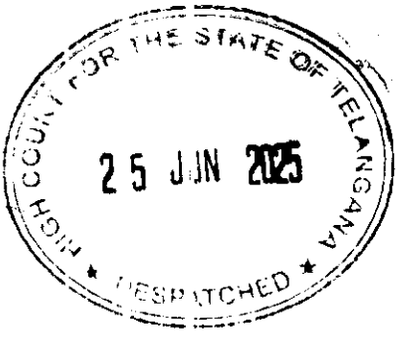
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HIGH COURT

DATED:30/04/2025



ORDER

WP.No.7992 of 2025

DISPOSING OF THE WRIT PETITION
WITHOUT COSTS

PA
21/5/25